

petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy each of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.”

Hence, the petitioner is directed to surrender before the court below “within six weeks from the date of this order in terms of order dated 13.10.2020 passed by ABA No. 4929 of 2020”.

The order dated 13.10.2020 passed by ABA No. 4929 of 2020 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-